

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P./100/728/2018 in  
O.A./100/2969/2018

New Delhi, this the 15<sup>th</sup> day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Suman  
Aged about 39 years  
W/o Shri Vijay Kumar  
R/o D-5, New Multan Nagar,  
Delhi-110056 ...Petitioner

(Through Shri Nayan Dubey for Shri Gaurang Kanth, Advocate)

## Versus

Shri Rajendra Kumar  
Chairman  
Delhi Subordinate Services Selection Board  
FC-18, Institutional Area,  
Karkardooma, Delhi-110092 ... Respondent

(Through Shri Anuj Kumar Sharma, Advocate)

## ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not implement the order dated 10.08.2018 passed by this Tribunal in OA 2969/2018.

2. Heard Shri Nayan Dubey for Shri Gaurang Kanth, learned counsel for the applicant and Shri Anuj Kumar Sharma, learned counsel for the respondents.

3. In the order in OA 2969/2018, this Tribunal required the respondents to pass a reasoned order on the documents submitted by the applicant and take a final decision with regard to her appointment to the post in question within a period of six weeks from the date of receipt of a certified copy of the order.

4. Today, the learned counsel for the respondents placed before us copy of result notice dated 14.03.2019, wherein the applicant has been shown as having been selected. With this, the grievance of the applicant stands redressed. The contempt case is accordingly closed.

(Mohd. Jamshed)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/dkm/